

**ANTI DUMPING DUTY ON FLOAT GLASS ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No. 4/09-Cus., dt. 6.1.2009 as amended by 7/14]**

Whereas, the Designated Authority, vide its Notification No. 15/1/2007-DGAD, dated the 13 th December, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13 th December, 2007 had initiated a sunset review in the matter of continuation of anti-dumping on imports of Float Glass of thickness 2 mm to 12 mm (both inclusive) of clear as well as tinted variety (other than green glass) but not including processed glass meant for decorative, industrial or automotive purposes (hereinafter referred to as the subject goods), falling under heading 7005 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the Peoples' Republic of China (in short 'China PR') and Indonesia (hereinafter referred to as the subject countries), and imported into India, imposed vide notification of the Government of India, Ministry of Finance (Department of Revenue), No. 165/2003-Customs, dated the 12 th November, 2003 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide G.S.R. No. 887(E) of the same date;

And whereas, the Central Government has extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject countries vide notification of the Government of India, Ministry of Finance (Department of Revenue), No. 4/2008-Customs, dated the 4 th January, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide G.S.R. No.12(E) of the same date, up to and inclusive of the 6th January, 2009;

And whereas, in the matter of sunset review of anti-dumping on import of the subject goods, originating in, or exported from the subject countries, the Designated Authority vide its final findings No. 15/1/2007-DGAD, dated the 2 nd December, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2 nd December, 2008 has come to the conclusion that-

- (i) The subject goods are entering the Indian market at dumped prices and dumping margins of the subject goods imported from China PR are substantial and above de-minimis;
- (ii) The subject goods are likely to enter the Indian market at dumped prices and the likely dumping margins in respect of imports from China PR and Indonesia is substantial and above de-minimis;
- (iii) The subject goods are likely to enter Indian market at dumped prices, should the present measures be withdrawn;
- (iv) Even though the domestic industry has improved its performance during the POI, the withdrawal of the existing anti-dumping measure on subject goods from subject countries is going to cause a substantial injury to the domestic industry. Further, should the present anti dumping duties be revoked, injury to the domestic industry is likely to intensify;
and has recommended continued imposition of the anti-dumping duty on the subject goods originating in, or exported from, the subject countries in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue) No.165/2003-Customs, dated the 12th November, 2003, except as respects things done or omitted to be done before such supersession, the Central Government, after considering the afore-

said findings of the Designated Authority, hereby imposes an anti-dumping duty on the imports into India of subject goods falling under Heading 7005 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) at an amount, which is equal to,-

(a) US\$ 133 per metric tonne in case of imports of subject goods originating in, or exported from, China PR; and

(b) US\$ 81.21 per metric tonne in case of imports of subject goods from Indonesia, except that in respect of imports from PT Mulia Glass, Indonesia (exporter), the anti-dumping duty shall be levied at an amount which is equal to US\$ 71.16 per metric tonne.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

3. Notwithstanding anything contained in paragraph 2 this notification shall remain in force up to and inclusive of the 5th day of January, 2015, unless revoked earlier.

Explanation. - For the purpose of this notification, rate of exchange applicable for the purposes of calculation of the anti-dumping duty under this notification shall be the exchange rate specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue) issued from time to time, in exercise of powers conferred under sub-clause (i) of clause (a) of Explanation to section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the "bill of entry" under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON GLASS FIBRE AND ARTICLES THEREOF ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES:

[Notfn. No. 75/10-Cus., dt. 14.7.2010]

Whereas in the matter of imports of Glass Fibre and articles thereof (hereinafter referred to as the subject goods), falling under heading 7019 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the said Customs Tariff Act), originating in, or exported from, People's Republic of China (hereinafter referred to as the subject country or China PR) and imported into India, the designated authority in its preliminary findings *vide* notification No.14/28/2009-DGAD, dated the 2nd June, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2nd June, 2010, had come to the conclusion that-

- (a) the product under consideration has been exported to India from the subject country below normal values;
- (b) the domestic industry has suffered material injury on account of subject imports from subject country;
- (c) the material injury has been caused by the dumped imports of subject goods from the subject country;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collec-

tion of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4), originating in the country specified in the corresponding entry in column (5), and exported from the country specified in the corresponding entry in column (6) and produced by the producer specified in the corresponding entry in column (7) and exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty equal to the amount arrived at by applying the percentage indicated in the corresponding entry in column (9), of the said Table.

Table

S. No.	Heading/ Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	% of CIF value
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s Shandong Taishan- PDO Glass Fiber Products Co., Ltd.	M/s Shandong Taishan- PDO Glass Fiber Products Co., Ltd.	23.93
2	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s Shandong Taishan- PDO Glass Fiber Products Co., Ltd.	Taishan Fiberglass Inc.	23.93
3	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s Taishan Fiberglass Inc. (CTG)	M/s Taishan Fiberglass Inc. (CTG)	23.93
4	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s Taishan Fiberglass Zoucheng Co., Ltd.	M/s Taishan Fiberglass Inc. (CTG)	23.93
5	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s PPG Sinoma Jinjing Fiber Glass Company, Ltd	M/s PPG Sinoma Jinjing Fiber Glass Company, Ltd	23.93
6	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s Changzhou New	M/s Changzhou New	nil

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
7	7019	Glass Fibre	Glass Fibre	China PR	China PR	Changhai Fiberglass Co. Ltd. ("NCH") M/s Jushi Group Chengdu Co Ltd	Changhai Fiberglass Co. Ltd. ("NCH") M/s Jushi Group Chengdu Co Ltd	16.34
8	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s Jushi Group Jiujiang Co Ltd	M/s Jushi Group Jiujiang Co Ltd	16.34
9	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s Jushi Group Co Ltd ('Jushi, Tongxi-ang')	M/s Jushi Group Co Ltd ('Jushi, Tongxi-ang')	16.34
10	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s Chongqing Polycomp International Corporation (CPIC)	M/s Chongqing Polycomp International Corporation (CPIC)	12.74
11	7019	Glass Fibre	Glass Fibre	China PR	China PR	Others	Others	40.86
12	7019	Glass Fibre	Glass Fibre	China PR country other than China PR	Any	Any	Any	40.86
13	7019	Glass Fibre	Glass Fibre	Any country other than China PR	China PR	Any	Any	40.86

Explanation.- For the purpose of this table, "Glass fibre" means glass fibre and articles thereof, including glass roving, glass chopped strands, glass chopped strands mats but excluding glass wool, glass yarn, glass woven fabrics and chopped strands of a kind generally treated with polyurethane or acrylic emulsion meant for thermoplastic applications, micro glass fibre used in battery separator, surface mat or surface veil or tissue.

2. The anti-dumping duty imposed under this notification shall be effective up to and inclusive of the 13th January, 2011 and shall be payable in Indian currency.

3. The rate of exchange applicable for the purposes of calculation of anti-dumping duty under this notification shall be the rate which is specified in the notification of the Government of India, in the Ministry

of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act. ing No.72.08 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) and originating in or exported from, Russia, Kazakhstan and Ukraine, the designated authority vide its preliminary findings, published in Part I, Section I of the Gazette of India, Extraordinary, dated the 17th June, 1998, had come to the conclusion that -

ANTI DUMPING DUTY ON GLASS FIBRE AND ARTICLES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notfn. No. 30/11-Cus., dt. 4.3.2011 as amended by 19/14, 33/15]

Whereas in the matter of imports of Glass Fibre and articles thereof (hereinafter referred to as the subject goods), falling under heading 7019 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the said Customs Tariff Act), originating in, or exported from, People's Republic of China (hereinafter referred to as the subject country or China PR) and imported into India, the designated authority in its preliminary findings *vide* notification No.14/28/2009-DGAD, dated the 2nd June, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2nd June, 2010, had come to the conclusion that-

- (a) the product under consideration had been exported to India from the subject country below normal values;
- (b) the domestic industry had suffered material injury on account of subject imports from subject country;
- (c) the material injury had been caused by the dumped imports of subject goods from the subject country;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods *vide* notification No. 75/2010-Customs, dated the 14th July, 2010, published in the Gazette of India, Extraordinary Part II, Section 3, Sub-section (i), *vide* number G.S.R. 598(E), dated the 14th July, 2010;

And whereas, the designated authority, in its final findings *vide* notification No. 14/28/2009-DGAD dated 6th January, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 6th January, 2011, had come to the conclusion that-

- (a) the product under consideration had been exported to India from the subject country below its normal values;
- (b) the domestic industry had suffered material injury on account of subject imports from subject country; and

- (c) the material injury had been caused by the dumped imports of subject goods from the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section 5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4), originating in the country specified in the corresponding entry in column (5), and exported from the country specified in the corresponding entry in column (6) and produced by the producer specified in the corresponding entry in column (7) and exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty equal to the amount arrived at by applying the percentage indicated in the corresponding entry in column (9), of the said Table.

Table

S. No.	Heading No. or Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Percentage of CIF value
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s. Shandong Taishan-PDO Glass Fiber Products Co.Ltd.	M/s. Shandong Taishan-PDO Glass Fiber Products Co.Ltd.	20.89
2.	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s. Shandong Taishan-PDO Glass Fiber Products Co.Ltd.	M/s. Taishan Fiberglass Inc.	20.89
3.	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s. Taishan Fiberglass Inc.(CTG)	M/s. Taishan Fiberglass Inc.(CTG)	20.89
4.	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s. Taishan Fiberglass Zoucheng Co. Ltd.	M/s. Taishan Fiberglass Inc.(CTG)	20.89
5.	7019	Glass Fibre	Glass Fibre	China PR	China PR	M/s. Jusi	M/s. Jusi	18.67

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
6.	7019	Glass Fibre	Glass Fibre	China PR	China PR	Group Chengdu Co. Ltd. M/s. Jusi	Group Chengdu Co. Ltd. M/s. Jusi	18.67
7.	7019	Glass Fibre	Glass Fibre	China PR	China PR	Group Jiujiang Co. Ltd. M/s. Jusi	Group Jiujiang Co. Ltd. M/s. Jusi	18.67
8.	7019	Glass Fibre	Glass Fibre	China PR	China PR	Group Co. Ltd. ('Jushi, Tongxiang' M/s. Chongqung Polycomp International Corporation (CPIC)	Group Co. Ltd. ('Jushi, Tongxiang' M/s. Chongqung Polycomp International Corporation (CPIC)	7.46
9.	7019	Glass Fibre	Glass Fibre	China PR	China PR	Others	Others	40.91
10.	7019	Glass Fibre	Glass Fibre	China PR	Any Country other than China PR	Any	Any	40.91
11.	7019	Glass Fibre	Glass Fibre	Any Country other than China PR	China PR	Any	Any	40.91

Explanation.- For the purpose of this Table, "Glass Fibre" means glass fibre, including glass roving (assembled rovings (AR), direct rovings (DR)), glass chopped strands (CS), glass chopped strands mats (CSM). Specifically excluded from the scope of the product under consideration are glass wool, fibre glass wool, fibre glass insulation in wool form, glass yarn, glass woven fabrics, glass fibre fabric, glass woven rovings and chopped strands meant for thermoplastic applications, micro glass fibre with fibre diameter in the range of 0.3 to 2.5 microns, surface mat/surface veil/tissue.

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 14th July, 2010, and shall be payable in Indian currency.

3. The rate of exchange applicable for the purposes of calculation of anti-dumping duty under this notification shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

4. Notwithstanding anything contained in paragraph 2, this notification shall remain in force upto and inclusive of the 13th day of July, 2016, unless revoked earlier.

**ANTI DUMPING DUTY ON OPAL GLASSWARE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[NOTFN. NO. 72/11-CUS., DT. 9.8.2011]**

Whereas in the matter of imports of Opal Glassware (hereinafter referred to as the subject goods), falling under heading 7013 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the said Customs Tariff Act), originating in, or exported from, People's Republic of China and UAE (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings vide notification No.14/24/2010-DGAD, dated the 27th June, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th June, 2011, had come to the conclusion that-

- (i) the product under consideration had been exported to India from the subject countries below Normal values.
- (ii) the domestic industry had suffered material injury on account of subject imports from subject countries.
- (iii) the material injury had been caused by the dumped imports of subject goods from the subject countries.
- (iv) the injury had been caused cumulatively by the imports from the subject countries.

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and produced by the producer specified in the corresponding entry in column (5) and exported by the exporter specified in the corresponding entry in column (6), and imported into India, an anti-dumping duty equal to the amount arrived at by applying the percentage indicated in the corresponding entry in column (7), of the said Table.

Table

Sl.	Tariff	Description No. (USD/Kg)	Country head	Producer of goods	Exporter	Duty amount
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	7013	Opal Glass-ware	China PR	M/s Wenzhou Huishunda Industrial Trade Co. Ltd.,	M/s Wenzhou Huishunda Industrial Trade Co. Ltd.,	0.82
2	7013	Opal Glass-ware	China PR	Any	Any	0.98

3	7013	Opal Glass- ware	UAE	Any	Any	0.68
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2. The anti-dumping duty imposed under this notification shall be effective for a period of six months from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

3. The rate of exchange applicable for the purposes of calculation of anti-dumping duty under this notification shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anti-dumping duty on Opal Glassware originating or exported from specified countries:
[Notifn. No. 103/2011-Customs, dt. 23.11.2011 as amended by 38/16]**

Whereas in the matter of imports of Opal Glassware (hereinafter referred to as the subject goods), falling under heading 7013 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the said Customs Tariff Act), originating in, or exported from, People's Republic of China and UAE (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings *vide* notification No.14/24/2010-DGAD, dated the 27th June, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th June, 2011, had come to the conclusion that-

- (i) the product under consideration had been exported to India from the subject countries below normal values;
- (ii) the domestic industry had suffered material injury on account of subject imports from subject countries;
- (iii) the material injury had been caused by the dumped imports of subject goods from the subject countries;
- (iv) the injury had been caused cumulatively by the imports from the subject countries,

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

and whereas on the basis of the aforesaid preliminary findings of the designated authority, the Central Government had imposed provisional anti-dumping duty, *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 72/2011-Customs, dated the 9th August, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 610(E), dated the 9th August, 2011;

and whereas the designated authority *vide* its final findings *vide* notification No. 14/24/2010-DGAD, dated 25th August, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th August, 2011 had come to the conclusion that -

- (i) the product under consideration had been exported to India from the subject countries below normal value;
- (ii) the domestic industry had suffered material injury on account of subject imports from subject countries;
- (iii) the material injury had been caused by the dumped imports of subject goods from the subject countries;
- (iv) the injury had been caused cumulatively by the imports from the subject countries,

and had recommended imposition of definitive anti-dumping duty on all imports of subject goods from the subject

country in order to remove the injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and produced by the producer specified in the corresponding entry in column (5) and exported by the exporter specified in the corresponding entry in column (6), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the CIF value of imports of the subject goods as specified in the corresponding entry in column (7) of the said Table.

Table

S.No	Tariff Head	Description Of goods	Country	Producer	Exporter	Rate of duty (%)
(7)	(1)	(2)	(3)	(4)	(5)	(6)
1	7013	Opal Glassware	China PR	M/s Wenzhou Huishunda Industrial Trade Co. Ltd.	M/s Wenzhou Huishunda Industrial Trade Co. Ltd.	41.61
2	7013	Opal Glassware	China PR	Any other combination of producer/exporter		110.17
3	7013	Opal Glassware	UAE	Any producer	Any exporter	36.73

Note.- For the purposes of this notification, "CIF value" means the assessable value as determined under section 14 of the Customs Act, 1962 (52 of 1962).

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 9th August, 2011 and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force up to and inclusive of the 8th day of August, 2017, unless revoked earlier.

ANTI DUMPING DUTY ON CLEAR FLOAT GLASS OF THICKNESSES RANGING FROM 4 MM TO 12MM ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES: [NOTFN. NO. 48/14-CUS., DT. 11.12.2014 AS AMENDED BY 30/17]

Whereas in the matter of imports of Clear Float Glass of nominal thicknesses ranging from 4mm to 12mm (both inclusive), the nominal thickness being as per BIS 14900:2000, (hereinafter referred to as the subject goods), falling under the headings 7003, 7004, 7005, 7009, 7013, 7015, 7016, 7018, 7019, 7020 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the Customs Tariff Act), originating in, or exported from Pakistan, Saudi Arabia and UAE (hereinafter referred to as the subject countries) and imported into India, the designated authority in its final findings vide, notification No. 14/25/2012-DGAD, dated the 10th October, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1,

dated the 10th October, 2014, has come to the conclusion that-

- (i) the subject goods have been exported to India from the subject countries below the associated normal values, thus resulting in dumping of the subject goods;
- (ii) the domestic industry has suffered material injury in respect of the subject goods; and
- (iii) the dumped imports of the subject goods from the subject countries have caused material injury to the domestic industry,

and has recommended imposition of definitive anti-dumping duty on all imports of subject goods, originating in or exported from the subject countries so as to remove the injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub-section (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), exported from the country specified in the corresponding entry in column (5), produced by the producer specified in the corresponding entry in column (6), exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. No.	Heading No.	Description	Country of goods Origin	Country of Export	Producer of	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	7003, 7004, 7005, 7009, 7013, 7015, 7016, 7018, 7019, 7020	Clear Float Glass of thicknesses ranging from 4 mm to 12mm (both inclusive), the nominal thickness being as per BIS 14900:2000	Saudi Arabia	Saudi Arabia	Obeikan Glass Company, Saudi Arabia	Obeikan Glass Company, Saudi Arabia	58.22	MT	US\$
2	-do-	-do-	Saudi Arabia	Saudi Arabia	Arabian United Float Glass Co, Saudi Arabia	Arabian United Float Glass Co, Saudi Arabia	134.92	MT	US\$
3	-do-	-do-	Saudi Arabia	Saudi Arabia	Any producer other than those at Sl. Nos. 1 and 2	Any exporter other than those at Sl. Nos. 1 and 2	165.07	MT	US\$

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					above	above			
4	-do-	-do-	Saudi Arabia	Any country, other than those subject countries	Any	Any	165.07	M T	US\$
5	-do-	-do-	Any country, other than those subject countries	Saudi Arabia	Any	Any	165.07	M T	US\$
6	-do-	-do-	United Arab Emirates (UAE)	United Arab Emirates (UAE)	Emirates Float Glass LLC, UAE	Emirates Float Glass LLC, UAE	79.00	M T	US\$
7	-do-	-do-	United Arab Emirates (UAE)	United Arab Emirates (UAE)	Any producer other than that at Sl.No. 6 above	Any exporter other than that at Sl.No. 6 above	111.15	M T	US\$
8	-do-	-do-	United Arab Emirates (UAE)	Any country, other subject countries	Any	Any	111.15	M T	US\$
9	-do-	-do-	Any country, other subject countries	United Arab Emirates (UAE)	Any	Any	111.15	M T	US\$
10	-do-	-do-	Pakistan	Pakistan	Ghani Glass Limited, Pakistan	Ghani Glass Limited, Pakistan	82.34	M T	US\$
10A	7003, 7004, 7005, 7009, 7013, 7015, 7016, 7018, 7019, 7020	Clear Float Glass of nominal thickness ranging from 4mm to 12mm (both inclusive), the nominal thickness being as per BIS 14900: 2000	Pakistan	Pakistan	M/s Tariq Glass Industries Ltd	M/s Tariq Glass Industries Ltd	23.54	M T	USD
11	-do-	-do-	Pakistan	Pakistan	Any producer other	Any exporter other	123.61	M T	US\$

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				than that at Sl.No. 10 and 10A above	than that at Sl.No. 10 and 10A above				
12	-do-	-do-	Pakistan	Any country, other than subject countries	Any	Any	123.61	MT	US\$
13	-do-	-do-	Any country, other than subject countries	Pakistan	Any	Any	123.61	MT	US\$

Note 1: Reflective glass and Tinted glass including green glass and transition glass are not included in the "Description of goods" in the Duty Table above.

Note 2: The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON SHEET GLASS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[NOTFN. NO. 7/15-CUS., DT. 13.3.2015]**

Whereas in the matter of "Sheet Glass" (hereinafter referred to as the subject goods) falling under Chapter 70 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the Customs Tariff Act), originating in, or exported from, China PR (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings vide notification No. 14/22/2013-DGAD, dated the 19th December, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th December, 2014, had come to the conclusion that-

- (i) the subject goods have been exported to India from the subject country below its normal value, thus resulting in dumping of the subject goods;

(ii) the domestic industry has suffered material injury due to dumping of the subject goods from the subject country;

And whereas, the designated authority has recommended imposition of definitive anti-dumping duty on imports of subject goods, originating in, or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producer as specified in the corresponding entry in column (6), exported by the exporter as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

S1.	Tariff No.	Description item	Country of goods	Country of Origin	Producer of Export	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	7004 20 11 or 7004 20 19	Sheet Glass	China PR	China PR	Any	Any	63	M T	US Dollar
2	7004 20 11 or 7004 20 19	Sheet Glass	Any	China PR	Any	Any	63	M T	US Dollar
3	7004 20 11 or 7004 20 19	Sheet Glass	China PR	Any	Any	Any	63	M T	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON FLOAT GLASS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[NOTFN. NO. 47/15-CUS., DT. 8.9.2015]

Whereas, the designated authority, vide notification No. 15/24/2013-DGAD, dated the 3rd January, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 3rd January, 2014, had initiated a review in the matter of continuation of anti-dumping duty on imports of Float Glass of thickness 2 mm to 12 mm (both inclusive) of clear as well as tinted variety (other than green glass) but not including reflective glass, processed glass meant for decorative, industrial or automotive purposes (hereinafter referred to as the subject goods), falling under heading 7005 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the Peoples' Republic of China (in short 'China PR') and Indonesia (hereinafter referred to as the subject countries), imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 04/2009-Customs, dated the 6th January, 2009, published in the Gazette of India, Part II, Section 3, Sub-section (i), vide number G.S.R. 14(E), dated the 6th January, 2009, and had requested for extension of anti-dumping duty for an additional period of one year from the date of its expiry, in terms of sub-section (5) of section 9A of the said Customs Tariff Act, pending the completion of the review;

And whereas the Central Government had extended the anti-dumping duty imposed on the subject goods originating in, or exported from the subject countries vide notification No. 07/2014-Customs (ADD), dated the 23rd January, 2014, published in the Gazette of India, Part II, Section 3, Sub-section (i), vide number G.S.R. 49(E), dated the 23rd January, 2014 up to and inclusive of 5th January, 2015;

And whereas the designated authority vide notification No. 15/24/2013-DGAD, dated the 2nd July, 2015, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 2nd July 2015 has concluded that -

- a) the subject goods have continued to enter the Indian market from China PR at prices less than their normal values and the dumping margin is substantial and above de minimis. However, there has been insignificant imports from Indonesia though the dumping margin is positive and above de minimis ;
- b) the domestic industry has suffered material injury due to the presence of dumped imports from several countries, including the subject countries, during the injury investigation period;
- c) the goods are likely to be exported from China PR at dumped prices in the event of cessation of anti-dumping duty and dumping is likely to continue from China PR. However, in view of insignificant imports during the injury investigation period and in the absence of credible evidence supporting likelihood of recurrence of dumping from Indonesia the DA concludes that there is no imminent likelihood of recurrence of dumping from Indonesia; and
- d) injury to the domestic industry is likely to continue in the event of cessation of anti-dumping duty on imports of subject goods from China PR because of continuation of dumped imports from that country,

and has recommended continuation of anti-dumping duty on imports of subject goods originating in, or exported from, China PR;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government after considering the aforesaid findings of the designated authority, hereby imposes on the goods the description of which is specified in column (3) of the Table below, falling under heading of the

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First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), exported from the country specified in the corresponding entry in column (5), produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

Sl. No.	Heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	7005	Float Glass	China PR	China PR	Any	Any	218	MT	United States Dollar
2	7005	Float Glass	China PR	Any	Any	Any	218	MT	United States Dollar
3	7005	Float Glass	Any, other than countries attracting anti-dumping duty	China PR	Any	Any	218	MT	United States Dollar

Note 1: "Float Glass" means Float Glass of thickness 2 mm to 12 mm (both thickness inclusive) of clear as well as tinted variety (other than green glass) but not including reflective glass, processed glass meant for decorative, industrial or automotive purposes.

Note 2: In case of goods originating from countries against which antidumping duties are in force, antidumping duty applicable under those notifications shall apply.

The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON GLASS FIBRE AND ARTICLES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifin No. 48/2016-Cus., dt.1.9.2016]

Whereas, the designated authority, vide notification No. 15/10/2015- DGAD, dated the 7th July, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 8th July, 2015, had initiated a review in the matter of continuation of antidumping duty on imports of "Glass Fibre and Articles thereof (hereinafter referred to as the subject goods)", falling under heading 7019 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the Peoples' Republic of China (in short 'China PR'), (hereinafter referred to as the subject country), imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 30/2011- Customs, dated the 4th March, 2011, published in the Gazette of India, Part II, Section 3, Subsection (i), vide number G.S.R. 188(E), dated the 4th March, 2011, and had requested for extension of anti-dumping duty for an additional period of one year from the date of its expiry, in terms of sub-section (5) of section 9A of the said Customs Tariff Act, pending the completion of the review;

And, whereas the Central Government had extended the anti-dumping duty imposed on the subject goods originating in, or exported from, the subject country vide notification No. 33/2015-Customs (ADD), dated the 13th July, 2015, published in the Gazette of India, Part II, Section 3, Sub-section (i), vide number G.S.R. 554(E), dated the 13th July, 2015 up to and inclusive of 13th July, 2016;

And whereas the designated authority vide notification No. 15/10/2015-DGAD, dated the 6th July, 2016, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 6th July, 2016 has concluded that -

- a) the subject goods have been exported to India from the subject country below its normal value;
- b) the subject goods from the subject country continue to enter the Indian market at dumped prices;
- c) the domestic industry has suffered material injury;
- d) there is likelihood of recurrence of injury in case of cessation of Anti-dumping duties; and having regard to the lesser duty rule, has recommended continuation of ad-valorem antidumping duty as a percentage of the CIF value of imports of the subject goods from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government after considering the aforesaid findings of the designated authority, hereby imposes on the goods the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4), originating in the country specified in the corresponding entry in column (5), exported from the country specified in the corresponding entry in column (6), produced by the producer specified in the corresponding entry in column (7) and exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty equal to the amount arrived at by applying the percentage indicated in the corresponding entry in column (9), of the said Table.

Table

S. No.	Heading	Description of goods	Specifi- cation	Country of Origin	Country of Export	Producer	Exporter	Percentage of CIF Value
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

1	7019	*Glass Fibre as described below	Glass Fibre as described below	China PR	China PR	Taishan Fiberglass Inc.	Taishan Fiberglass Inc.	33.11
2	7019	*Glass Fibre as described below	Glass Fibre as described below	China PR	China PR	Jushi Group	Jushi Group	24.59
3	7019	*Glass Fibre as described below	Glass Fibre as described below	China PR	China PR	Jiujiang Co. Ltd.	Jiujiang Co. Ltd.	24.59
4	7019	*Glass Fibre as described below	Glass Fibre as described below	China PR	China PR	Jushi Group Co. Ltd., Tongxiang	Jushi Group Co. Ltd., Tongxiang	20.46
						Chongqing Polycomp International Corporation (CPIC)	Chongqing Polycomp International Corporation (CPIC)	
5	7019	*Glass Fibre as described below	Glass Fibre as described below	China PR	China PR	Any combination other than mentioned in S. No. 1 to 4 above		47.15
6	7019	*Glass Fibre as described below	Glass Fibre as described below	China PR	Any country other than China PR	Any	Any	47.15
7	7019	*Glass Fibre as described below	Glass Fibre as described below	Any country other than China PR	China PR	Any	Any	47.15

(*) glass fibre, including glass roving [assembled rovings (AR), direct rovings (DR)], glass chopped strands (CS), glass chopped strands mats (CSM). Specifically excluded from the scope of the product under consideration are glass wool, fibre glass wool, fibre glass insulation in wool form, glass yarn, glass woven fabrics, glass fibre fabric, glass woven rovings, chopped strands meant for thermoplastic applications, micro glass fibre used in battery separator, surface mat/surface veil/tissue, wet chopped strands and Cemfil (alkali resistant glass fibre for concrete reinforcement).

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON CLEAR FLOAT GLASS OF NOMINAL THICKNESS RANGING FROM 4MM TO 12MM (BOTH INCLUSIVE)' THE NOMINAL THICKNESS AS PER BIS 14900:2000 ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifin No. 19/2017-Cus., dt.12.5.2017]

Whereas in the matter of 'Clear Float Glass of nominal thickness ranging from 4mm to 12mm (both inclusive)' (hereinafter referred to as the subject goods) falling under chapter headings 7003, 7004, 7005, 7009, 7013, 7015, 7016, 7018, 7019 or 7020 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) {hereinafter referred to as the Customs Tariff Act}, originating in, or exported from Iran (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/7/2015-DGAD dated the 20th March, 2017, has come to the conclusion that-

- (a) the subject goods have been exported to India from subject country below its normal value, thus resulting in dumping of the product;
- (b) the domestic industry has suffered material injury due to dumping of the subject goods;
- (c) the material injury has been caused by the dumped imports of the subject goods originating in or exported from the subject country;

And, whereas, the designated authority has recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under chapter heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely:-

Table

Sl. No.	Chapter heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	7003, 7004, 7005, 7009,	Clear Float Glass of nominal thickness	Iran	Iran	M/s Kaveh Float Glass	M/s. Bismaak GmbH, Germany	NIL	Metric Ton	United States Dollar

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	7013, ranging				Co., Iran				
	7015, from 4mm								
	7016, to 12mm								
	7018, (both								
	7019, inclusive),								
	7020 the nominal								
	thickness as								
	per BIS								
	14900:2000								
2.	7003, Clear Float	Iran	Iran	M/s	M/s.	52.32	Metric	United	
	7004, Glass of			Ardakan	Symbol		Ton	States	
	7005, nominal			Float	White			Dollar	
	7009, thickness			Glass	Inter-				
	7013, ranging			Co.,	national				
	7015, from 4mm			Iran	L.L.C.,				
	7016, to 12mm				Oman				
	7018, (both								
	7019, inclusive),								
	7020 the nominal								
	thickness as								
	per BIS								
	14900:2000								
3.	7003, Clear Float	Iran	Iran	Any	Any	55.59	Metric	United	
	7004, Glass of			Other	Other		Ton	States	
	7005, nominal			than	than			Dollar	
	7009, thickness			S. No. 1	S. No. 1				
	7013, ranging			and 2	and 2				
	7015, from 4mm								
	7016, to 12mm								
	7018, (both								
	7019, inclusive),								
	7020 the nominal								
	thickness as								
	per BIS								
	14900:2000								
4.	7003, Clear Float	Iran	Any	Any	Any	55.59	Metric	United	
	7004, Glass of						Ton	States	
	7005, nominal							Dollar	
	7009, thickness								
	7013, ranging								
	7015, from 4mm								
	7016, to 12mm								
	7018, (both								
	7019, inclusive),								
	7020 the nominal								
	thickness as								
	per BIS								
	14900:2000								

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers

conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

***For Notfn. 30/17 dt. 16.06.2017 See page 3359**

ANTI DUMPING DUTY ON OPAL GLASSWARE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifin No. 37/2017-Cus., dt.9.8.2017]

Whereas, the designated authority vide Notification No. 15/4/2016-DGAD dated 8th July 2016, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th July, 2016 had initiated the sunset review in term of sub-section (5) of section 9 A of the Customs Tariff Act, 1975 (51 of 1975), (hereinafter referred to as the Customs Tariff Act), and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, (hereinafter referred to as the said Rules) in the matter of continuation of anti-dumping duty on imports of "Opal Glassware" (hereinafter referred to as the subject goods) falling under the tariff item 7013 of the First Schedule to the Customs Tariff Act, originating in or exported from China PR and UAE, (hereinafter referred to as the subject country), imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 103/2011- Customs (ADD), dated the 23rd November, 2011, and had recommended for continuation of the anti-dumping duty vide notification No. F. No.15/4/2016-DGAD, dated the 3rd July, 2017 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd July, 2017.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, and rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the CIF value of imports of the subject goods as specified in the corresponding entry in column (8) of the said Table.

Table

Sl. Heading No.	Description of Goods	Country of Origin	Country of Export	Producer	Exporter	Rate of Duty (%)
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)
1. 7013	Opal Glassware	China PR	China PR	Any	Any	30.64

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2.	7013	Opal Glassware	Any	China PR	Any	Any	30.64
3.	7013	Opal Glassware	China PR	Any	Any	Any	30.64
4.	7013	Opal Glassware	UAE	UAE	Any	Any	4.38
5.	7013	Opal Glassware	Any	UAE	Any	Any	4.38
6.	7013	Opal Glassware	UAE	Any	Any	Any	4.38

Note - For the purposes of this notification, "CIF value" means the assessable value as determined under section 14 of the Customs Act, 1962 (52 of 1962).

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

ANTI DUMPING DUTY ON TEXTURED TOUGHENED (TEMPERED) COATED AND UNCOATED GLASS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifin No. 38/2017-Cus., dt.18.8.2017]

Whereas in the matter of Textured Toughened (Tempered) Glass with a minimum of 90.5% transmission having thickness not exceeding 4.2 mm (including tolerance of 0.2 mm) and where at least one dimension exceeds 1500 mm, whether coated or uncoated (hereinafter referred to as the subject goods) falling under tariff item 7007 19 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from China PR (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings vide notification number 14/03/2016-DGAD, dated the 20th June, 2017-DGAD, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 20th June, 2017, has come to the conclusion that-

- i. the subject goods have been exported to India from the subject countries below its associated normal value;
- ii. the domestic industry has suffered material injury;
- iii. the material injury has been caused by the dumped imports of the subject goods from subject countries.

and, whereas, the designated authority has recommended imposition of definitive anti-dumping duty on the

imports of subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (5), exported from the country as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table, namely :-

Table

Sl. No.	Tariff Item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount (in United States Dollar)	Unit of measurement
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	7007 1900	Textured Toughened (Tempered) Coated and Uncoated Glass	*	China PR	China PR	Henan Ancai Hi Tech Co Ltd	Henan Ancai Hi Tech Co Ltd	64.04	MT
2.	7007 1900	Textured Toughened (Tempered) Coated and Uncoated Glass	*	China PR	China PR	Xinyi PV Products (Anhui) Holding Ltd.	Xinyi Solar (Hongkong) Limited	52.85	MT
3.	7007 1900	Textured Toughened (Tempered) Coated and Uncoated Glass	*	China PR	China PR	Dongguan CSG Solar Glass Co Ltd.	Dongguan CSG Solar Glass Co Ltd.	97.63	MT
4.	7007 1900	Textured Toughened	*	China PR	China PR	Wujiang CSG	Wujiang CSG	83.38	MT

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	(Tempered) Coated and Uncoated Glass				Glass Co Ltd.	Glass Co Ltd.		
5. 7007 1900	Textured Toughened (Tempered) Coated and Uncoated Glass	*	China PR	China PR	Anyone other than above S.No. 1 to 4	Anyone other than above S.No. 1 to 4	136.21	MT
6. 7007 1900	Textured Toughened (Tempered) Coated and Uncoated Glass	*	China PR	Any country other than China PR	Any	Any	136.21	MT
7. 7007 1900	Textured Toughened (Tempered) Coated and Uncoated Glass	*	Any country other than China PR	China PR	Any	Any	136.21	MT

*Textured Toughened (Tempered) Glass with a minimum of 90.5% transmission having thickness not exceeding 4.2 mm (including tolerance of 0.2 mm) and where at least one dimension exceeds 1500 mm, whether coated or uncoated."

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

ANTI DUMPING DUTY ON PHOSPHORUS PENTOXIDE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifin No. 19/2018-Cus., dt.6.4.2018]

Whereas in the matter of "Phosphorus Pentoxide" (hereinafter referred to as 'the subject goods') falling under tariff item 2809 10 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from China PR (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings vide notification number No.14/47/2016-DGAD dated the 05th March, 2018, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 05th March, 2018, has come to the conclusion that-

- (a) The product under consideration has been exported to India from the subject country below the normal value;
- (b) The domestic industry has suffered material injury on account of dumped imports from the subject country;

And, whereas, the designated authority has recommended the imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, a definitive anti-dumping duty as the difference between the amount indicated in column (8) and per unit landed value of the subject goods, provided that the per unit landed value is less than the value indicated in column (8) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

S. No.	Tariff Item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount in US\$	UOM (Unit of Measurement)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	28091000	Phosphorus Pentoxide	China PR	China PR	Changzhou City Qishuyan Fine Chemicals Co Ltd. (Quishuyan)	Changzhou City Qishuyan Fine Chemicals Co Ltd. (Quishuyan)	1685.42	MT
1.	28091000	Phosphorus	China PR	China PR	Anhui Longhua	Anhui Longhua	1685.42	MT

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	Pentoxide				Chemical Industry Fine Chemicals Company Ltd (Earlier Known as M/S Chizhou Longhua Pharmachem Co. Ltd.)	Chemical Industry Fine Chemicals Company Ltd (Earlier Known as M/S Chizhou Longhua Pharmachem Co. Ltd.)		
3.	28091000	Phosphorus Pentoxide	China PR	China PR	Any other than (1) and (2) above		1685.42	M T
4.	28091000	Phosphorus Pentoxide	China PR	China PR	Any	China	1685.42	M T
5.	28091000	Phosphorus Pentoxide	China PR	China PR	China	Any	1685.42	M T

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, -

(i) Landed value of imports shall be the assessable value as determined by the Customs under the Customs Act, 1962 and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975.

(ii) Rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act

ANTI DUMPING DUTY ON GLASSWARE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifin No. 22/2018-Cus., dt.18.4.2018]

Whereas in the matter of 'Glassware' (hereinafter referred to as the subject goods) falling under sub-heading 7013 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in and exported from People's Republic of China and Indonesia (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/45/2016-DGAD, dated the 5th March, 2018, has come to the conclusion that -

(a) The product under consideration has been exported to India from subject countries below their normal

values except the subject goods produced by M/s Shandong Fulong Glass Technology Co.;

(b) The domestic industry has suffered material injury; and

(c) Material injury has been caused by the dumped imports of subject goods from the subject countries except the subject goods produced by M/s Shandong Fulong Glass Technology Co.;

And, whereas, the designated authority has recommended imposition of definitive antidumping duty on the imports of subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty as the difference between the amount indicated in column (8) and per unit landed value of the subject goods, provided that the per unit landed value is less than the value indicated in column (8) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely :-

Table

S. No.	Tariff Item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount in US\$	UOM (Unit of Measurement)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	China PR	China PR	Anhui Xinmin Glass Co.	Anhui Xinmin Glass Co.	955.27	M T
2	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	China PR	China PR	Anhui Kangtai Glass Co. Glassware Technology Co.	Anhui Kangtai Glass Co. Glassware Technology Co.	955.27	M T
3	7013	All types of	China PR	China PR	Shandong Fulong	Shandong Fulong	Not	M T

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		Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes			Glass Technology Co.	Glass Technology Co.	Applicable	
4	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	China PR	China PR	Shandong Fulong Glass Technology Co.	Qingdao Gemmy Imp & Exp Co.	Not Applicable	M T
5	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	China PR	China PR	Anhui Deli Household Glass Co.	Anhui Deli Household Glass Co.	955.27	M T
6	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	China PR	China PR	Others	Others	955.27	M T
7	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	China PR	Any country other than those subject to Anti dumping Duty	Any	Any	955.27	M T
8	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration	Any country other than those subject to Anti dumping Duty	China PR	Any	Any	955.27	M T

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9	7013	purposes All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	Indonesia	Indonesia	Any	Any	955.27	MT
10	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	Indonesia	Any country other than those subject to Anti dumping Duty	Any	Any	955.27	MT
11	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	Any country other than those subject to Anti dumping Duty	Indonesia	Any	Any	955.27	MT

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, -

(i) Landed value of imports shall be the assessable value as determined by the Customs under the Customs Act, 1962 and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975.

(ii) Rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

